

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in
213/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CR No.

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file synopsis and list of
dates, permission to file additional documents and prayer for
interim relief and office report))

Date: 25/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s)	Mr. Ashok Desai, Sr. Adv.
	Mr. Sumeet Lall, Adv.
	Mr. Arjun Garg, Adv.
	Mr. Anand Jha, Adv.
	For M/S. Parekh & Co.

For Respondent(s)	Mr. K.K. Venugopal, Sr. Adv.
	Mr. Vijay Hansaria, Sr. Adv.
	Mr. S. Chandra Shekhar, Adv.
	Ms. Pooja Dhar, Adv.
	Mr. Manoj Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice subject to the petitioner
depositing the amount along with interest awarded
by the Arbitrator within four weeks from today.

Mr. S. Chandra Shekhar, counsel for the
respondent accepts notice.

Counter affidavit, if any, may be filed
within eight weeks.

All further proceedings arising from the
impugned award shall remain stayed.

(Neetu Khajuria) (S.S.R. Krishna)
Sr.P.A. Court Master